

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of Order: 27.1.2000

OA No.397/98 with MA No.312/99

M.L.Bhan Son of Late Shri D.N.Bhan, retired Senior Field Officer, Cabinet Secretariat, New Delhi r/o 11/1467, Malviya Nagar, Jaipur.

.. Applicant

Versus

1. The Union of India through Cabinet Secretary to the Government of India, Cabinet Secretariat, New Delhi.
2. Secretary (Research and Analysis Wing) Cabinet Secretariat, Bikaner House, New Delhi.
3. Director of Accounts, Cabinet Secretariat, East Block IX, R.K.Puram, New Delhi.

.. Respondents

Mr. R.D.Tripathi, counsel for the applicant

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CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. S.K.Agarwal, Judicial Member

Heard on admission. This Original Application has been filed with a prayer to direct respondents to fix the pay of the applicant as Dy.S.P./S.F.O. w.e.f. 26.2.1985 allowing all the increments and interim relief as were admissible to the post of S.F.O. and to pay all arrears in consequence to the fixation of pay. Directions are also sought to refix the pension of the applicant and to allow the interest on the arrears.

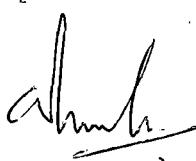
2. The learned counsel for the applicant submits that the applicant has filed representation for fixing his pay as Dy.S.P. w.e.f.

26.2.1985 but the same has not been decided so far. He has also filed a Misc. Application No.312/99 for condonation of delay in filing this Original Application, if any.

3. We feel that if the applicant files fresh representation, the same may be disposed of by the competent authority as expeditiously as possible.

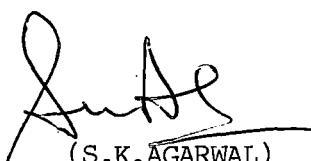
4. In view of the submissions made above, we provide that in case the applicant files a fresh representation within one month from the date of passing this order to respondent No.2, respondent No.2 is directed to dispose of the representation within four months from the date of receipt of such representation by reasoned and speaking order. If the applicant again feel aggrieved with the order on his representation, he is free to approach this Tribunal for redressal of his grievance.

5. With the above directions, this Original Application is disposed of at the stage of admission. MA No.312/99 also stands disposed of.



(N.P. NAWANI)

Adm. Member



(S.K. AGARWAL)

Judl. Member